



Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Vinergy International Private Limited on 10.02.2023.

The creditors of Vinergy International Private Limited, are hereby called upon to submit their claims with proof on or before 24.02.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

There is no financial creditor belonging to a class, as listed against the entry No. 12

**Submission of false or misleading proofs of claim shall attract penalties.**

**Date : 11.02.2023**

**Place: Mumbai**



**Vishal Pawankumar Bidawatjika  
Interim Resolution Professional  
Vinergy International Private Limited  
Regn.No.IBBI/IPA-001/IP-P00125/2017-18/10267**